

THE HIGH COURT OF MEGHALAYA: SHILLONG

CIRCULAR

NO.HCM.II/03/2013/434

Dated Shillong, the 21st February, 2022

In view of gradual improvement in the conditions arising out of Covid-19 and relaxation in the restrictions imposed by the State Government, and in supersession of all other Circulars in this regard, w.e.f. 22.02.2022, until further orders, the operation of all District Courts and Sub-Division Courts in the State, shall be in physical mode subject to the following modalities:

1. At all times, COVID-19 safety protocol, including maintaining of social distance, wearing of face masks and use of hand sanitisers shall be strictly maintained;
2. The option for appearing through virtual mode is, however, open to Learned Advocates/parties.
3. Learned Advocates opting to appear through the virtual mode shall intimate the concerned technical person to be nominated by the concerned District & Sessions Judge well in advance. They must have stable internet connectivity to prevent disruption of the VC proceedings and shall also ensure that the VC link received by them is not shared with unauthorized persons or those not associated with the case;
4. Learned Advocates are requested to enter the District Court premises only if they have matters listed on that day and leave the premises after their matters are over;

By Order,

Memo NO.HCM.II/03/2013/434-A

Copy to: -

REGISTRAR (JUDICIAL SERVICE)
Dated Shillong, the 21st February, 2022

1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.A. to the Registrar General, High Court of Meghalaya, for favour of kind information of the Registrar General.
5. The Advocate General/Additional Advocate General, Meghalaya, Shillong for favour of kind information.
6. All District & Sessions Judges, Meghalaya for favour of kind information and necessary action.
7. The Joint Registrar(Listing) cum OSD to the Hon'ble the Chief Justice, High Court of Meghalaya for favour of kind information.
8. The President/Secretary, High Court Bar Association, Shillong for kind information
9. The President/ Secretary, Bar Associations of all districts for kind information.
10. The System Analyst, High Court of Meghalaya with a request to upload the same in the official website of this High Court.
11. Office File.



REGISTRAR (JUDICIAL SERVICE)